

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8339 of 2021

Haider Ansari Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Manoj Kr. Sah, Advocate
For the State : APP

Order No. 02: Dated: 8th September, 2021

Heard the parties.

The petitioner is an accused in connection with Godda (T) P.S. Case No. 131 of 2021.

The petitioner is alleged to have committed rape upon the informant.

Although learned counsel for the petitioner submits that the petitioner had called the victim in the house of Majbul Ansari and physical relationship was established in presence of the daughter of Majbul Ansari, but, regard being had to the specific nature of allegation levelled against the petitioner apart from the fact that the age of the victim has been assessed by the Medical Board to be 14 years, I am not inclined to grant bail to the petitioner. The same is, hereby, rejected.

(Rongon Mukhopadhyay, J.)

MM